

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.196 of 1998.

Allahabad this the 06th day of May 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Avadh Narain Shukla
S/o Shri Ram Kalyan
Shukla R/o Village Gahur, P.O. Bargarh
District Chhatrapati Shahaji Maharajnagar.

.....Applicant.

(By Advocate : Sri H.C. Pathak)

Versus.

1. The Union of India
through the General Manager
Central Railway,
Jabalpur.
2. The Divisional Railway Manager,
Central Railway,
Jabalpur.

.....Respondents.

(By Advocate : Sri G.P. Agrawal)

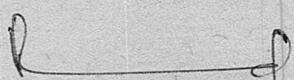
O_R_D_E_R

By this O.A., filed under section 19 of Central Administrative Tribunals Act 1985, the applicant has prayed for a direction to the respondents to absorb and regularise the applicant to any post in Class IV against any existing posts in the Central Railway. He claimed that he has rendered service for more than 240 days.

2. The brief facts of the case are that he worked from 25.04.1979 to 09.08.1979 as Casual Hot Weather Waterman at Kataiya Dandi Railway Station. Again he was engaged from 21.08.1979 to 18.12.1980 as Casual Khalasi. It is also claimed that from 01.01.1981 the applicant was engaged as Ticket Contractors at Kat-

Dandi. Thereafter the applicant has not worked in any capacity. The claim of the applicant has been rejected by a reasoned order passed by the Divisional Railway Manager, Central Railway, Jabalpur, a copy of which has been filed as Annexure A-1. In ~~a~~ the order it is stated that the applicant was screened and interviewed for engagement but he could not get the chance as the last ~~regular~~ candidate was having Casual Service of 673 days and the applicant had only 400 days to his credit. The learned counsel for the applicant placed reliance on the ground No.5.3 wherein it is stated that the applicant was found suitable, His number was 128, in order of merit but he was not selected for some extraneous condition, Whereas in paragraph 4.12 the applicant has stated that Roll Number of the applicant was 128 and thus, there is a serious discrepancy and variance ~~in~~ the pleading and submissions made by applicant appears to be unjustified and calls for no interference by the Tribunal. Original Application has no merit and accordingly rejected.

No order as to costs.


Vice-Chairman.

Manish/-